

**New Sugar Policy**

10081. SHRI BALASAHEB VIKHE PATIL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government have formulated its new policy for sugar price etc.;

(b) if so, by when it is likely to be announced; and

(c) what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) to (c). The Central Government notifies the ex-factory prices of levy sugar every year. For the current year 1989-90, the ex-factory prices of levy sugar were notified vide G.S.R. No. 36 (E)/Ess. Com./Sugar dated the 27th January, 1990 and a copy of the same was laid on the Table of the House on 14.3.1990.

**Sale of Urea by FCI**

10082. SHRI BABUBHAI MEGHJI SHAH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Food Corporation of India sold urea and other fertilizers at reduced rates by calling tenders for sale;

(b) if so, the details of sale so made during last four years; and

(c) the details of purchase of the fertilizers?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) Yes, Sir.

(b) Tender sale of sound fertilizers other than CAN commenced from April, 1989 onwards. Till end March, 1990, 0.66 lakh

tonnes sound fertilizer was sold.

Year-wise sale of sub-standard fertilizers for the last four years is as under:

1986-87	0.18 lakh tonnes
1987-88	0.03 lakh tonnes
1988-89	0.15 lakh tonnes
1989-90	0.05 lakh tonnes

(c) Information is being collected and will be laid on the Table of the Sabha.

**Regularisation of Posts in E.P.F Organisation**

10083. SHRI R.L.P. VERMA: Will the Minister of LABOUR be pleased to state:

(a) whether a number of Enforcement Officers, Head Clerks and U.D.Cs are working on ad-hoc basis for years together in Regional offices of Uttar Pradesh, Delhi and Haryana in the E.P.F. Organisation;

(b) if so, whether the Central Provident Fund Commissioner issued instructions to regularise all such officials;

(c) if so, the vacancy position in the said Regions and the relevant posts filled up by the concerned Regional Commissioners during the last three years, year-wise; and

(d) if not, the reasons therefor and action proposed to be taken in this regard?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Yes, Sir.

(b) The Central Provident Fund Commissioner has issued instructions to regularise the eligible persons in the cadres of U.D.Cs, Head Clerks and Enforcement Offi-